



2026:AHC:27877

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 530 of 2026

Ram Chandar Dubey

.....Petitioner(s)

Versus

Honble Board Of Revenue U.P. And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Shashi Kant Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Shashi Kant Mishra, learned counsel for the petitioner and Sri Awadhesh Kumar Patel, learned Standing Counsel for the State.

2. The instant petition has been filed for the following reliefs:-

"i. Issue a writ, order or direction in the nature of mandamus directing the Hon'ble Board of Revenue, U.P., Lucknow/Respondent no. 1 to decide the pending Case/Revision No. REV/1477/2024 (Computerized Case No. R20241667001477), (Bhola Nath Tiwari Versus Ram Chandar Dubey & Others) U/s 219 of U.P. Land Revenue Act, 1901 which pending before him expeditiously, preferably as this Hon'ble Court may deem fit and proper.

ii. Issue any other suitable order or direction as this Hon'ble Court may deem fit and proper in the circumstances of the case to meet the end of justice.

iii. Award the cost of the writ petition to the petitioner."

3. Learned counsel for the petitioner submitted that the revision filed on behalf of the respondent no. 2 arising out of the proceedings under Section 34 of U.P. Land Revenue Act is pending before the respondent no. 1-Board of Revenue, U.P. Lucknow since 09.05.2024. He further submitted that petitioner is the opposite party in the aforementioned revision. He placed the order sheet of the pending proceedings in order to demonstrate that matter is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, the writ petition is finally **disposed of** directing the respondent no. 1-Board of Revenue, U.P. Lucknow to decide the aforementioned revision within a period of **three months** from the date of production of a certified copy of this order, after affording proper opportunity of hearing to the parties.

February 9, 2026
Neetu

(Chandra Kumar Rai,J.)